

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.300/MP/2023

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking directions to supply of power to a third party due to delay in operationalisation of LTA.

Petitioner : JSW Renew Energy Two Limited (JRETL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **7.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya Kumar Singh, Advocate, JRETL
Shri Vineet Gupta, Advocate, JRETL
Ms. Dalima Gupta, Advocate, JRETL
Shri Divyansh Singh, Advocate, JRETL
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Shubham Arya, Advocate, RUVITL
Ms. Kaavya Madaan, Advocate, RUVITL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested additional time to file rejoinder(s) to the reply filed by the Respondents. Allowing this request, the Commission permitted the Petitioner to file its rejoinder(s) within five weeks.

2. The Petition will be listed for hearing on **23.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)